

IV. Report and Accounts (1980-81) of the Madras Fertilizers Limited, Madras and related papers.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

I. (a) Third Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. (Placed in Library See No. LT-3029/81 for (a) and (b).]

II. (a) Third Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of Corporation. (Placed in Library See No. LT-3028/81 for (a) and (b).

III. (a) Third Annual Report and Accounts of the Fertilizer (Planning and Development) India Limited, Dhanbad for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-3031/81 for (a) and (b)].

IV. (a) Fifteenth Annual Report and Accounts of the Madras Fertilizers Limited, Madras, for the year 1980-81, together with the Auditors'

Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in the Library. See No. LT-3030/81 for (a) and (b)].

The Oil and Natural Gas Commission (Amendment) Rules, 1981

SHRI P. C. SETHI: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum) Notification G.S.R. No. 1010, dated the 14th November, 1981, publishing the Oil and Natural Gas Commission (Amendment) Rules, 1981, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [placed in Library. See No. LT-3032/81].

MR. CHAIRMAN: Shri Sisodia— not there.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir,

SHRI LAL K. ADVANI (Gujarat): Sir, has the Minister informed....? (Interruptions) Have you taken the permission?

MR. CHAIRMAN: I do not know.

SHRI LAL K. ADVANI: It is an important thing. These are small improprieties no doubt. But my submission is that in these matters, though these are small things, they reflect a sense of impropriety.

MR. CHAIRMAN: That is all right.

SHRI SITA RAM KESRI: Mr. Chairman, Sir, he is held up at the airport and he has communicated by telephone that I should lay it on the Table. If you give me the permission, O.K.

SHRI LAL K. ADVANI: Let it be done tomorrow.

SHRI SITA RAM KESRI: Since he is held up at the airport,....

MR. CHAIRMAN: Doesn't matter. It will be done tomorrow.

LEAVE OF ABSENCE TO SARDAR JAGDEV SINGH TALWANDI

MR. CHAIRMAN: I have to inform Members that I have received the following letter dated the 30th November, 1981 from Sardar Jagdev Singh Talwandi:—

"Respectfully it is submitted that the applicant is confined in Camp Jail Tihar in connection with Sri Anand Pur Sahib Resolution Agitation and as such it is not possible for him to attend the meetings of the current (120th) Session of the Rajya Sabha. Under the circumstances, the applicant requests for permission of the House to remain absent from the meetings of the current Session."

Is it the pleasure of the House that permission be granted to Sardar Jagdev Singh Talwandi for remaining absent from all the meetings of the House during the current Session?

SOME HON. MEMBERS: Yes.

SOME HON. MEMBERS: He should be released and he should be brought here.

SOME HON. MEMBERS: He should be allowed to stay there.

MR. CHAIRMAN: Permission to remain absent is granted.

EXPRESSION OF GRIEF BY CHAIRMAN OVER THE TRAGEDY IN QUTAB MINAR, DELHI ON THE 4TH DECEMBER, 1981

MR. CHAIRMAN: Before I call attention to the matter of urgent public importance, I wish to say that I associate myself with all that was said on the previous occasion with regard to the tragedy that took place at the Qutab Minar. I was not present, but I want to make it clear that everything that was said then by the Home Minister and by others who spoke on the occasion has my full concurrence. It is a matter of great sadness that these

small children who had not seen anything of life should have been lost in this untold and unparalleled tragedy. I hope that the House will now consider it with a view to finding out ways and means to avoid such tragedies in future.

With these words, I call upon.....

REFERENCE TO THE REPORTED DEVASTATING FIRE DUE TO AN ELECTRIC SHORT CIRCUIT IN AHMEDABAD, RESULTING IN THE DEATH OF 49 PERSONS.

श्री संयद अहमद हाशमी : (उत्तर प्रदेश)

अहमदाबाद में भी यह हुआ (व्यवधान)

†[شری سید احمد ہاشمی : احمد آباد]

میں بھی ۴۹ ہوا -]

श्री रामेश्वर सिंह : (उत्तर प्रदेश)

मेरा व्यवस्था का प्रश्न पहले सुन लीजिए

SHRI LAL K. ADVANI (Gujarat)
Mr. Chairman, Sir...

MR. CHAIRMAN: Mr. Rameshwar Singh.

SHRI MANUBHAI PATEL (Gujarat): Sir, before you proceed, Mr. Oza would like to say something.

SHRI GHANSHYAMBHAI OZA:.. (Gujarat): Sir, we completely associate ourselves with what you have said, but immediately after this tragedy, another tragedy, a similar tragedy has taken place in Ahmedabad, and 49 persons...

SHRI SYED AHMAD HASHMI: Sixty-three.

SHRI GHANSHYAMBHAI OZA: 63 persons have been burnt to death. Kindly convey our sense of sympathy to the bereaved families.

†[] Transliteration in Arabic script.